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Title : Need to take steps for going on the traffic at night on NH-212.

SHRI M.I. SHANAVAS (WAYANAD): Madam Speaker, I am extremely thankful to you for allowing me to raise an urgent matter of public importance concerning the border districts of Kerala and Karnataka. I would like to request the hon. Central Government, through you, to kindly intervene in a very serious matter that has become a great point of concern for the people of Wayanad and Kozhikode districts of Kerala and also the Chamraj Nagar District of Karnataka. The Karnataka High Court on 27th July has passed an order on a Public Interest Litigation that NH-212, the only logistical transport road that is connecting Wayanad and Calicut to Karnataka, should be closed in the night.

Madam, Wayanad has a devastating experience of landslide and natural calamities. Still, the district is slowly awakening from the drastic affects of the natural calamity. This order of the Karnataka High Court may be vacated. The Central Government may take steps to influence both the Governments to take steps. About three weeks back, the Chamraj Nagar District Collector issued a ban on traffic in this NH 212. I personally contacted the Karnataka Chief Minister and he was very helpful. He vacated that ban order. Now thousands of vehicles are passing through this road every night and tens of thousands of passengers are moving every night. So, this has become a grave problem. All the people are up in arms against this order. All the MLAs, Chambers of Commerce, traders, and all the political parties are coming on to the road for an agitation. So, I would request the hon. Central Government to prevail over the State Government of Karnataka to move the Karnataka High Court to vacate the stay and see that night traffic goes on as usual on NH-212.